



सत्यमेव जयते

Government of India / भारत सरकार
Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय
Department of Commerce / वाणिज्य विभाग
Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय
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Meeting No - NC/3/MEET/Dec/202223/17

Meeting Date - 13/01/2023

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Dec/202223/17 dated 13/01/2023 (actually held on 19/01/2023) under the Chairmanship of Shri Rajiv Kumar Soni, Jt. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
3	Shri Nand Lal, Technical – 3	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

3. The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Dec/202223/15 dated 29/12/2022.

MANUAL CASE

Case No.	A-01
Meeting No.	NC/3/MEET/Dec/202223/17
Date	19/01/2023
Firm's Name	M/s Indo Amines Limited
HQ F. No.	01/82/162/00008/AM23/DES-III [P- 34525]
RLA F. No.	03AA04012227AM22 03AA04016502AM21
Advance Authorization No. and Date	0311003895 dated 19.05.2021 0311001176 dated 27.01.2021
Subject	Request of M/s Indo Amines Limited for inclusion of additional export product in respect of Advance Authorization No. 0311003895 dated 19.05.2021 and 0311001176 dated 27.01.2021

Decision: Shri Mukesh K. Agrawal, CFO and Shri Atul E. Sonawane, V.P. Technical had attended the Personal Hearing and explained firm's case. The Committee after hearing explanation of Representatives of the firm decided to revise adhoc norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Para Hydroxy Phenyl Acetamide	1 kg	1	Para Hydroxy Acetophenone	1.70 kg

Export product	Qty.	Sl. No.	Import items	Qty.
Tyramine	1 kg	1	Para Hydroxy Acetophenone	2.38 kg

Export product	Qty.	Sl. No.	Import items	Qty.
Tyramine Hydrochloride	1 kg	1	Para Hydroxy Acetophenone	2.10 kg

Export product	Qty.	Sl. No.	Import items	Qty.
Para Hydroxy Phenyl Acetic Acid or PHPAA	1 kg	1	Para Hydroxy Acetophenone	1.70 kg

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair and participants
